329 Coconut PHALGUNA 1, 1900 (SAKA)

Development Board Bill and

Copra Cess Bill

MR. DEPUTY-SPEAKER: The question is:

"That Clause 4, as amended, stand part of the Bill."

The motion was adopted.

Clause 4 as amended, was added to the Bill.

Clauses 5 to 20 were added to the Bill.

Clause 1— (Short title, extent and commencement)

Amendment made

"Page 1, line 3,--

for "1978" substitute "1979"."

(Shri Surjit Singh Barnala)

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1. as amended, was added to the Bill.

Enacting Formula

Amendment made

"Page 1, line 1,---

for "Twenty-ninth" substitute
Thirtieth"." (1)

(Shri Surjit Singh Barnala)

MR. DEPUTY-SPEAKER: The question i_{S} :

"That the Enacting Formula, as amended, stand part of the Bill".

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI SURJIT SINGH BARNALA: I move:

"That the Bill, as amended, be passed."

Hunger strike by 330 Shri Manoranjan Bhakta, M.P. (CA)

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

16.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

HUNGER STRIKE BY SHRI MANORANJAN BHATKA, M.P. AND SITUATION IN ANDAMAN & NICOBAR ISLANDS

MR. DEPUTY-SPEAKER: We now take up the Calling Attention. Shri Nihar Laskar.

SHRI NIHAR LASKAR (Karimganj): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

That indefinite hunger strike by Shri Manoranjan Bhatka, M.P. and the circumstances that led to this situation in Andaman and Nicobar Islands.

16.16 hrs.

[Shri Dhirendranath Basu in the. Chair]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, In January, 1979 Shri Manoranjan Bhakta, Member, Lok Sabha, from the Andaman and Nicobar Islands sent a charter of 90 demands to the Prime Minister wherein he had stated that if the demands were not fulfilled by 9th February, 1979 he would go on indefinite hunger strike before the Chief Commissioner's Secretariat at Port Blair. Prime Minister in his letter dated 17th January, 1979 wrote

[Shri Dhanik Lal Mandal]

to the Member that while the Government would give full and sympathetic consideration to the legitimate grievances of the people of these Islands, he did not think it was necessary for the Member to undertake an indefinite fast to press his demands. However, Shri Manoranjan Bhakta has gone on indefinite hunger strike from 9th February, 1979.

The demands are of various kinds. Some demands are political in nature, like a democratic set-up in the Islands, more powers for Panchayats, enlargement of Chief Commissioner's Advisory Committee, regularisation of encroachments on land as well as allotment of land to local landless cultivators in these Islands. Then there are demands relating to developmental matters like improvement of air service and starting of a new air service between Madras and Port Blair, improvement of both inter-island mainland-Islands and services, improvement of shipping roads and road transport in the islands, like power, improvement in sectors irrigation, education, health and housing. Yet another set of demands concern service matters of Government servants and labourers in these Islands and are also concerned with the conduct of some officers in the Administration.

Some of the demands concern the local Administration while other concern the Government of India. They are under examination and efforts are being made to expedite their disposal.

The Andaman and Nicobar Administration have also informed that on 17th February the local Cong. (I) Party organised a rally of about 2300 persons. On 19th February 96 women and 25 men also courted arrest by picketing in front of the residences of officers and the Secretariat gates.

According to the latest information received from the Andaman and Nicobar Administration the local Administration have provided full medical facilities to Shri Manoranjan Bhakta and a panel of doctors had been sent to examine and advise him and others to shift him for treatment to the hospital or accept treatment in the place where he is on huger strike. It is learnt that the Iocal Congress (I) have also arranged a private doctor who is examining Shri Bhakta and advising him.

earlier the points mentioned raised by the Honourable Member are under various stages of consideration. I would, therefore, appeal to the Honourable Member to give up the fast and talk to us.

SHRI NIHAR LASKAR: Sir. have called the attention of the House because this is a very serious matter. An hon, member of this House, the sole member representing the Andaman and Nicobar Islands, is on fast and he is on fast for the last 12 days. As mentioned in the Statement. started fast on 9th February. Today is the 12th day of his fast. We are really very concerned about his health. From the statement we do not find anything about it. The only mentioned is that some doctors attending on him. A fast of 12 days means something very serious. I would appeal to the hon. Minister to take all possible steps so that nothing can happen to our member of the House.

Secondly, I am glad that the Central Government has realised the impordemands that he has tance of the made. His charter of demands con-But they have tains 90 demands. mentioned only a few demands in the statement. The Minister himself has said that the points raised by the Hon. Member are in various stages of consideration. But we do not know what stage of consideration. This is the first time he has mentioned these things. For the last two years he is a Member of the House and we have seen him raising, several times, the difficulties and problems of the tiny Island of Andamans. But nothing has so far happened.

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The demands are mainly two. One is for a local set-up for the people of that area and the second, his main grievance, is against the Chief Commissioner. The officer concerned is behaving as if it is his kingdom. There is nothing mentioned about that in the statement: it only refer to 'some grievances'. But the hon. Member had made specific charges against the Chief Commissioner there. Are you going to give any assurance to this House and to the Hon. Member who is on fast for so many days, that there will be an enquiry against this officer? What are you going to do? My first question is, what are you going to do about the charges he has specifically made against the Chief Commissionerabout corruption, nepotism and what not? You are quite silent about this in your statement.

Of course, I do know about demand for a popular set up there. I believe there is an Advisory Council, but they have no voice at all. I have been told that even though there are elected people and two are nominated-and if the elected members give certain points to be discussed for the betterment of the area, they are not discussed, not even put on the agenda. They say that it is simply an advisory body and only whatever the Chief Commissioner says should be discussed. So, what is the use of this sort of Committee? That is why they are demanding a sort of respectable set-up which can solve the problems of this island.

There are other small demands which can be implemented immediately if the local administration or the Central Government wishes. One is for drinking water to be provided to the villages. I have seen it for myself. In port Blair itself they get drinking water through a pipe from a distance of 15 kilometres. There are several villages on the way, but you have not given any connection to them. These people are thirsting for drinking water, but you are not providing it.

Then, another demand is for some sort of quarters, but to this also you are not listening.

Thirdly, buses are very few there and the population is increasing. So, more and more buses should be plied on the roads.

There are demands which can easily met, but you are not listening. Therefore, he has no other alternative except to go on fast. I am glad you are requesting him to give up the hunger-strike, saying that you are looking into the demands. But kindly tell us, since you have said in your statement that the various points are under consideration, at what stage of consideration they are. If you give us some idea on this point, we will be really happy. The Member, also, is suffering not for himself but for the people there. If you show some concern for his fasting. I think the people there would be benefitted.

The first thing is, what are you going to do about the specific charges against the Chief Commissioner. Are you going to have some sort of enquiry against him? Recently, the Prime Minister also went there, and it is my knowledge that several people have made allegations against the Chief Commissioner. . .

MUKHERJEE SAMAR SHRI (Howrah): I have also made several representations.

SHRI NIHAR LASKAR: So. why are you not listening? If the position is so, why can't you remove him? He is not a Lord there!

Firstly, kindly take steps against the Chief Commissioner, against whom everybody is complaining. Even the Hon. Member here, who is a Leader of one of the Opposition parties, is saying so, we are saying so and the Member who is fasting, is also saying so. He is the sole representative of the Andaman': kindly do something about this.

MUKHERJEE: SAMAR have personally made a representation [Shri Samar Mukherjee]

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regarding the demand for an elected body, to the Prime Minister—with a delegation from Andamans. That was done long before. The hon. Member is justified because repeatedly demands have been made and these are being negrected.

श्री धनिक साल मण्डल: महोदय, माननीय सदस्य ने प्रधान मंत्री जी को 90 मांगों का चार्टर दिया भीर प्रधान मंत्री जी ने उस के उत्तर में जो पत्र माननीय सदस्य को दिया, उस में यह स्पष्ट कर दिया है कि माननीय सदस्य को घपनी बात कहने का श्रीर लिखने का सब श्रीधकार है लेकिन श्रपनी मांगें मनवाने के लिए हंगर स्ट्राइक पर जाने की क्या भावश्यकता है?

श्री समर मखर्जी: उसको रोकने के लिए भी भापर्मे.....

MR. CHAIRMAN: Your name is not there, Mr. Mukherjee. I have already allowed you. This cannot be taken as a precedent.

SHRI SAMAR MUKHERJEE: I am also making an appeal for the with-drawal of the hunger strike.

जी धनिक लाल मण्डल: महोदय, में पूरे आदर धीर सम्मान के साथ श्री भनोरंजन भक्त से कहना चाहता हूं कि जब प्रधान मंत्री जी वहां की, धण्डेमान निकोबार हीय की जेल को राष्ट्रीय मेमीरियल का रूप देने के लिए वहां गये वे तो उस भवसर पर उन्हें धनकन नहीं करना चाहिए था। धपनी मांगें मनवाने का यह कोई तरीका नहीं है। जैसा कि मैंने अपने बयान में कहा है, धौर माननीय सदस्य भी जानते हैं कि हमने क्या क्या क्या है। ये जो 90 मांगें हैं इनके बारे में पिछले तीस सालों में क्या किया गया जब कि इनकी सरकार थी? इन 90 मांगों का एक चार्टर एक साथ दे देना धौर यह कहना कि इनको इतने दिनों में पूरा कर दिया जाए, नहीं तो हम भनमान कर रहे हैं कहां तक उचित है? इन 90 मांगों में से बहुत सारी बातों को पूरा कर दिया गया है। धापकी इंफमें सन के लिए मैं धापको बनाता हूं।

For example, children of government servants who die while in service, are being given employment as per existing rules of the Central Government. This is Demand No. 24.

Necessary age relaxation is being given by the Administration to the students being sent for training. This is Demand No. 25.

Whenever possible, interviews for jobs are held at outlying stations. This is Demand No. 26.

Action has already been taken to purchase more buses. Eleven buses are expected to arrive within two or three months and nine more shortly. 40 buses are planned to be procured during the Sixth Plan. This is Demand No. 51.

The foundation stone for a 46-bedded youth hostel has been laid by the Prime Minister. A proposal for a Janata Hotel has been mooted in the Tourism Ministry. This is Demand No. 52.

Mid-term transfers are being avoided as far as possible except in public interest. This is Demand No. 56.

The UPSC has agreed to make Port Blair a centre for UPSC examinations. This is Demand No. 60.

The provision made by the Municipal Board for additional labourers for sanitary work has been agreed to by the Administration. This is Demand No. 73.

The development of the existing airstrip is under consideration. A new strip near Port Blair with more facilities is also under the active consideration of the Ministry of Civil Aviation.

इस के अतिरिक्त, महोदय, प्रधान मंत्री जी जब वहां पहुंचे ये तो उन्होंने दो-तीन बातों का एलान किया था। एक तो उन्होंने यह एलान किया था कि इन्टर हाईलेण्ड शिपिग मॉबम जो कि मेन लेण्ड की शिपिग सर्विस है, उनको हम एक्सटेण्ड करेंगे। उसकी मंजुरी हो गयी है लेकिन उसकी राह में कुछ बाधाएं हैं जिनक कारण हम नहीं कर सकते हैं। जब नक शिपिग एक्ट में इस प्रोबीजन को रिलैक्स नहीं किया जाए तब तक हम नहीं कर सकते हैं। प्रधान मंत्री जी ने कहा है कि वे उसको देखेंगे। जो उनके अधिकार में होगा, उस पर विचार कर के उसको वे करेंगे।

ऐसे ही कार निकोबार में जो सोसायटी है, वह शिप लेना चाहती है, फेरी बोट लेना चाहती है, उसके लिए भी प्रधान मंत्री जी ने धारवासन दिया है। महास से कार निकोबार भीर पोर्ट स्नेयर में एयर सर्विस के लिए भी प्रधान मंत्री जी ने धावस्थासन दिया है। बाकी बार्ते किस स्टेजिज में हैं, किस स्टेजिज मर कंसीकेशन में हैं, उनके बारे में मैंने सारी बार्ते आपको बतायी हैं। बूसरी मार्चे बरावर पूरे कंसीकेशन में हैं। इन 90 मार्चों में से 60 मार्चे तो ऐसी हैं जिनका कोकस एडिमिल्ट्रिसन से सम्बन्ध है, उस से सम्बन्धित हैं और 30 मार्चे ऐसी हैं जो सैट्स गवनंमेंट की जितनी भी मिनिस्ट्रीज हैं, डिपार्टमेंट हैं, उनसे सं-वंधित हैं। तो उसमें तो समय नगेगा ही हमारी इच्छा रहते हुए थी। इसमिये मैं माननीय सबस्य से अपील करता हूं कि यह तरीका छोड़ दें, समाप्त करें और बात कर के इसको तय करें, यही तरीका खच्छा है।

MR. CHAIRMAN: You are prepared to look into the other grievances?

SHRI SAMAR MUKHERJEE: I also join in the appeal.

SHRI NIHAR LASKAR: About the Chief Commissioner, he has not said anything. Please tell that you are looking into that.

MR. CHAIRMAN: He has told that he is prepared to look into the other grievances you have mentioned.

SHRI SAMAR MUKHERJEE: You should send a message to him that we all request him to withdraw his hunger strike.

MR. CHAIRMAN: The House now stands adjourned till 11 a.m. tomorrow.

16.32 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, February, 21, 1979/Phalguna 2, 1900 (Saka)